

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 264 of 2010

19.09.2013

Heard Mr. N Mozika, the learned counsel for the petitioner who submits that the leading counsel Mr. M Chanda could not appear before this Court today due office picketing called by NGOs, so the matter may be fixed on some other dates.

List this matter on 4.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 247 of 2009

19.09.2013

Heard Mr. R Debnath, the learned CGC who sought 2(two) weeks' time to file the petition to which Mr. H Abraham, the learned state counsel has no objection.

List this matter on 3.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 442 of 2010

19.09.2013

Mr. H Nongkhlaw, the learned counsel for the petitioner is not present.

Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for respondent No. 5 as well as the learned counsel for the respondents No. 1,2 & 3 are present.

List this matter on 4.10.13 as suggested by the learned counsel.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 21 of 2011

19.09.2013

Heard Mr. N Khan, the learned counsel for the petitioner as well as Mr. R Debnath, the learned counsel for respondents No. 1 & 2 who submits that he needs at least another 3(three) weeks' time to obtain instructions from his client.

Though additional affidavit has been closed vide order dated 3.09.13 but for the interest of justice, one more last chance has been given to the learned counsel for the respondents No. 1 & 2 to file the additional affidavit, if any without fail on or before the next date fixed.

It has also been brought to the notice of this Court that, Mr. N Khan, the learned counsel has already been appointed as the learned CGC. If it is so, in my opinion he cannot appear further in this instant case on moral ground.

Mr. N Khan, the learned CGC is directed to inform his client accordingly.

Mr. SP Mahanta, the learned counsel appearing for respondent No. 3 is present.

List this matter on 10.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 35 of 2011

19.09.2013

Heard Mrs. S Bhattacharjee, the learned counsel who submits that, Ms. SG Momin, the learned counsel for the petitioner could appear before this Court today due to office picketing, so the matter may be fixed after 1(one) week.

Mr. H Abraham, the learned state counsel is present.

List this matter on 26.09.13

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 99 of 2011

19.09.2013

Heard Mr. MF Qureshi, the learned counsel assisted by Ms. K Chisa, the learned counsel for the petitioner.

Also heard Mr. SP Mahanta, the learned counsel for respondents No. 1,2 & 3 as well as Mr. IC Jha, the learned counsel appearing for respondent No. 4.

Judgment & Order reserved.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 136 of 2011

19.09.2013

Heard Mrs. S Bhattacharjee, the learned counsel for the petitioner who submits that she is not feeling well, so the matter may be fixed after 1(one) week.

Mr. S Dey, the learned counsel for the District Council is present and has no objection.

None appears for state.

List this matter 3.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 160 of 2011

19.09.2013

Mr. H Nongkhlaw, the learned counsel for the petitioner is not present.

Mr. S Sen Gupta, the learned GA is present.

List this matter 4.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 204 of 2011

19.09.2013

The learned counsel for the petitioner is not present.

Mr. RB Pradhan, the learned counsel for respondent is present.

List this matter 4.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 263 of 2011

19.09.2013

The learned counsel for the petitioner is not present.

Mr. R Thangkhiew, the learned counsel informed the Court that, Mr. VGK Kynta, the learned senior counsel appearing for respondents No. 1, 2 & 3 could not appear before this Court today as he is not feeling well.

List this matter 4.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 131 of 2010

19.09.2013

The learned counsel for the petitioner is not present.

Mr. R Debnath, the learned CGC is present as well as
Mr. H Abraham, the learned state counsel.

List this matter on 3.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
El. Petn.(SH) No. 1 of 2013

19.09.2013

Heard Mr. K Paul, the learned counsel for the petitioner.

Also heard Mr. GS Massar, the learned senior counsel assisted by Mr. JM thangkhiew, the learned counsel for respondent No. 1 as well as Mr. HS Thangkhiew, the learned senior counsel assisted by Mr. N Mozika, the learned counsel for respondent No. 7.

List this matter on 23.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 55 of 2013

19.09.2013

Heard the petitioner in person; as well as Mr. S Sen Gupta, the learned Addl. PP.

As per record it appears that, notice has been sent to the respondent No. 2 but AD Card has not yet been received.

However, the petitioner is directed to take fresh steps for service of notice through Registry.

Registry is also further directed to serve notice upon the respondent No. 2 through process server of District Court within 2(two) days.

Lower Court case record received.

List this matter on 10.10.13.

JUDGE

V. Lyndem